

**IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through web-based video conferencing platform)**

**ITEM No.08
I.A. Nos.177, 231/2022, 21, 754,
829, 854, 872/2023 & 321/2024 in
C.P. (IB)No.172/BB/2019**

IN THE MATTER OF:

M/s. VSL Securities Pvt. Ltd. ... Petitioner
Vs.
M/s. Unishire Housing LLP ... Respondent

Order under Section 7 of IBC, 2016

Order delivered on 31.05.2024

CORAM:

**JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Liquidator : Shri Chandramouli Prabhakar
For IAs.829 & 854/2023 : Shri Harshavardhan, Adv. for Applicant
For IA. 177/2022 : Shri Harshavardhan, Adv. for R-1
Shri Srivatsa Rao, Adv. for R-2 & R-3
For IA. 872/2023 : Shri Theerthesh B.S, Adv. for Applicant
For IA.829/2023 : Ms. Sanjana M, Adv. for R-2

ORDER

I.A.Nos.177, 231 of 2022 & 21 of 2023:

1. Heard the Ld. Counsel for the Parties.
2. Ld. Counsel for the Liquidator submits that IA.Nos.177, 231 of 2022 & 21 of 2023 may be heard together.
3. Ld. Counsel for the Respondent No.1 in IA.No.177 of 2022 has filed his objection *vide* Diary No.2462 dated 23.04.2024. The same is taken on record. One weeks' time is granted to the Applicant in IA.No.177 of 2022 to file rejoinder, if any, after duly serving the copy on the other side.
4. List the IAs on **10.07.2024**.

:2:

I.A. No.754 of 2023:

1. Heard the Ld. Counsel for the Applicant.
2. It is observed that on 21.02.2024, the right of the Respondents to file reply was already forfeited.
3. List the IA on **10.07.2024**.

I.A. Nos.829, 854 & 872 of 2023:

1. Heard the Ld. Counsel for the Applicants and Respondents.
2. Ld. Counsel for the Applicant in IA.No.872 of 2023 has filed rejoinder *vide* Diary No.2119 dated 03.04.2024. The same is taken on record.
3. List the matter along with the other IAs on **10.07.2024**.

I.A.No.321 of 2024:

1. The present Application has been filed by Mr. Kodisetty Kumar Dushyantha, Liquidator of Unishire Housing LLP as per Regulation 15 of the IBBI (Liquidation Process), Regulation, 2016 seeking to take on record the 17th progress report for the period from 01.01.2024 to 31.03.2024.
2. Heard the Ld. Counsel appearing for the Applicant-Liquidator.
3. In the circumstances, and for the reasons mentioned in the Application, the instant I.A. is hereby allowed by taking on record the 17th progress report for the period from 01.01.2024 to 31.03.2024.
4. Accordingly, **I.A.No.321 of 2024 stands disposed of.**

-Sd-

**(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)**

Anishma

-Sd-

**(T. KRISHNAVALLI)
MEMBER (JUDICIAL)**